

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/s SOHAN MINERALS AND MINING COMPANY PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s SOHAN MINERALS AND MINING COMPANY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	23/02/2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U14219WB2007PTC113650
5.	Address of the registered office and principal office (if any) of corporate debtor	8, Ho Chi Minh Sarani, Harrington Mansion Office No. 28/8, 3rd Floor Kolkata – 700071, West Bengal
6.	Insolvency commencement date in respect of corporate debtor	24/05/2022
7.	Estimated date of closure of insolvency resolution process	19/11/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajesh Kumar Agrawal Regn No.: IBBI/IPA-001/IP-P01023/2017-2018/11722
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Room No. 301, 3rd Floor, 1, Ganesh Chandra Avenue, Kolkata- 700013, West Bengal, India Email: rajesh521@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Room No. 301, 3rd Floor, 1, Ganesh Chandra Avenue, Kolkata- 700013, West Bengal, India Email: rajesh521@yahoo.com
11.	Last date for submission of claims	07/06/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://www.ibbi.gov.in/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Sohan Minerals and Mining Company Private Limited on 24/05/2022.

The creditors of M/s Sohan Minerals and Mining Company Private Limited, are hereby called upon to submit their claims with proof on or before 07/06/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Rajesh Kumar Agrawal

Interim Resolution Professional of

Sohan Minerals and Mining Company Private Limited

IBBI/IPA-001/IP-P01023/2017-2018/11722

Date: 25/05/2022

Place: Kolkata